

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3980 of 2021

Subham Sharma @ Shubham Sharma Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rajiv N. Prasad, Advocate

For the Opposite Party : Mr. Subodh Kumar Dubey, A.P.P.

2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with Doranda P.S. Case No. 330 of 2019.

The prayer for bail of the petitioner was earlier rejected in B. A. No. 451 of 2020 and B. A. No. 8716 of 2020.

The petitioner appears to be in custody since 08.11.2019.

Regard being had to the period of custody undergone by the petitioner, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, Ranchi in connection with Doranda P.S. Case No. 330 of 2019.

(Rongon Mukhopadhyay, J)